

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01181/2018**

**Dated Tuesday the 4<sup>th</sup> day of September Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

V.Venugopalan,  
S/o. Late K. Varadharajan,  
C2, 2<sup>nd</sup> floor, Deccan Dream,  
No. 4, 5<sup>th</sup> Street, Nandhanan Extension,  
Chennai 600035.

....Applicant

By Advocate M/s. G. Ravishankar

Vs

1.Union of India  
rep by its Secretary,  
Department of Personnel and Training,  
Ministry of Personnel, Public Grievances & Pension,  
North Block, New Delhi 110011.

2.The Secretary,  
Department of Defence Production,  
Ministry of Defence,  
South Block, New Delhi 110011.

3.The Secretary,  
Department of Expenditure,  
Ministry of Finance,  
North Block, New Delhi 110011.

....Respondents

By Advocate Mr. Su. Srinivasan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

"To direct the respondents to consider the representation of the applicant dated 15.02.2018 submitted to the 1<sup>st</sup> respondent in terms of the 6<sup>th</sup> Central Pay Commission and in terms of the ratio laid down by the Apex Court in Civil Appeal no. 3744 of 2016 dated 08.12.2017 and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant made Annexure A1 representation dt. 15.02.2018 to the competent authority regarding his grievance which was forwarded to DGQA/ADM-10 and the same is still pending. Accordingly, the applicant would be satisfied if the competent authority is directed to take a decision within a time limit to be set by this Tribunal.
3. Mr. M. Kishore Kumar takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A1 representation of the applicant dt. 15.02.2018 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

**(R. Ramanujam)**  
**Member(A)**  
**04.09.2018**

SKSI